

CrI.A.No. 212-213 OF 1998
ITEM No.101 (Part-heard)

Court No.10

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos.212-213 of 1998.

KC BUILDERS & ANR.Appellant (s)

VERSUS

THE ASSTT.COMMNR.OF INCOME TAXRespondent (s)

Date : 22/01/2004 These petitions were called on for hearing today.

CORAM :

HON'BLE MR.JUSTICE B.N. AGRAWAL
HON'BLE DR.JUSTICE AR. LAKSHMANAN

For Appellant (s)M/s.Ajit K.Sinha,Pankaj Bhagat,
Satya Mitra,Advs.

For Respondent (s)Mr.RP Bhat,Sr.Adv.
M/s Ranbir Chandra,BV Balaramdas,
BK Prasad,Advs.

UPON hearing counsel the Court made the following
O R D E R

Mr.Ajit Kumar Sinha, learned counsel for the appellants resumed his arguments in the morning and concluded at 10.50 A.M. followed by a short reply of Mr.RP Bhat, learned senior counsel appearing for the Revenue. Hearing concluded.
The Court reserved its verdict.

[Naresh Kumar] [Kanwal Singh]
AR-cum-PS Court Master

LIST OF BOOKS REFERRED:

1. 1995(suppl.2) SCC 724
2. 1982(2) SCC 543
3. 1982(133) ITR 911
4. 1984 (Suppl.) SCC 437
5. 1992(3) SCC 78
6. Income Tax Act - Ss.276(C),276(1) & 279